

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

**Item No.211 - CP(IB)/60(AHM)2021**  
**Item No.212 - IA 817 of 2021**

**Proceedings under Section 95(1) IBC**

**IN THE MATTER OF:**

State Bank of India  
V/s  
Pravin Kumar Tayal  
(Personal Guarantor)

**.....Applicant**

**.....Respondent**

**Order delivered on 08/12/2023**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Ms. Vacha Shah, Adv. for Mr. Pratik Thakkar  
For the Respondent : Mr. Harmish Shah, Adv.

**ORDER**

**CP(IB) 60 of 2021 & IA 817 of 2021**

Ld. Counsel for the applicant submitted that liquidation process against the Corporate Debtor is pending before NCLT Ahmedabad Bench, Court No.1. We direct the applicant to take necessary steps to transfer this matter before Court No.1. Registrar is directed to do needful immediately on such transfer application.

List for further consideration on 19.12.2023

Sd-

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**